

**GOVERNMENT OF INDIA (BHARAT SARKAR)  
MINISTRY OF RAILWAYS (RAIL MANTRALAYA)  
(RAILWAY BOARD)**

No.99/TG-V/5/1.

New Delhi, dt. 07.06.2004.

**The General Managers  
All Zonal Railways.**

**COMMERCIAL CIRCULAR NO. 113**

**Sub: Amendment to section 137 and 138 of the Railways Act, 1989 proposal for enhancing the minimum penalty of Rs.50/- to Rs. 250/- in case of ticket less travelling.**

A Bill to amend sections 137 (3) and 138 (3) has been passed by the Parliament raising the minimum penalty from Rs. 50/- to Rs. 250/- for ticketless travel. A copy of the notification dated 31.12.2003 issued by the Ministry of Law and Justice and a copy of notification dated 3.6.2004 issued by Secretary Railway Board appointing 1.7.2004 as the date on which the penalty shall be enhanced, are enclosed herewith.

Board desire that the enhancement of minimum penalty w.e.f. 1.7.2004 may be brought to the notice of all the concerned for compliance. Wide publicity through various media to inform the general public should also be given well in advance. Necessary changes may also be made in the time table, rule books, manuals etc wherever required.

Please acknowledge receipt.

Enclosure: Two

*A.K. Goyal*  
(A.K.Goyal)  
Executive Director (PM)  
Railway Board

No.99/TG-V/5/1

New Delhi, dt: 07.6.2004

## Copy to:

1. FA & CAOs, All Zonal Railways.
2. CCMs, CPROs and CCM (PS), All Zonal Railways.
3. GM and FA & CAO, Metro Railway, Kolkata.
4. The Chairman and Managing Director, Konkan Railway Corporation Limited, Belapur Bhavan, Sector-II, Navi Mumbai-400614.
5. Deputy Controllers and Auditor General of India (Railways).
6. Managing Director, Center for Railway Information System, Chanakyapuri, New Delhi.
7. Secretary Railway Board
8. Railway Staff College, Vadodara.
9. LA, IGRPF, ED (FC), Adv.(V), ED (G), EDV(T), DPR.
10. EDTR for issue of necessary Correction Slip to rule 534 and 537 of Indian Railway Coaching Manual Vol.1.
11. Director (Information and Publicity) for wide publicity in various media to inform the General Public well in advance.
12. NFIR, AIRF.
13. Indian Railway Institute of Transport Management, Lucknow.
14. IRCA, Chetmsford Road, New Delhi for issue of necessary Correction Slip to rule 226(3) of IRCA Coaching Tariff, No.25 Part-I (Vol I)
15. EDME (Coaching) for necessary changes in Notice Board displayed in Coaches.
16. ED (Coaching) for changes in Time Table.

Encls: Two

*A.K. Goyal*  
7.6.2004  
A.K. Goyal  
Executive Director (PM)  
Railway Board

भारत सरकार  
रेल मंत्रालय (रेलवे बोर्ड)

सं.99/टीजी-V/5/1

नई दिल्ली, दिनांक : 7/6/04

महाप्रबंधक,  
सभी क्षेत्रीय रेलें.

व्यवस्थित परिपत्र सं.18

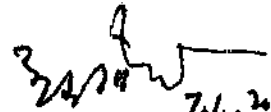
विषय :- बिना टिकट यात्रा के मामले में 50/- रुपये की न्यूनतम पैनल्टी को बढ़ाकर 250/- रुपये करने संबंधी प्रस्ताव - रेल अधिनियम, 1989 की धारा 137 और 138 में संशोधन.

बिना टिकट यात्रा के लिए न्यूनतम पैनल्टी को 50 रुपये से बढ़ाकर 250/- रुपये करने के लिए संसद ने रेल अधिनियम, 1989 की धारा 137 (3) तथा 138 (3) में संशोधन करने के लिए एक विधेयक पारित किया है. विधि एवं न्याय मंत्रालय द्वारा जारी 31.12.2003 की अधिसूचना की एक प्रति तथा सचिव, रेलवे बोर्ड द्वारा जारी 3.6.2004 की अधिसूचना की एक प्रति, जिसमें 1.7.2004 को उस तारीख के रूप में निर्धारित किया गया है, जबसे इस पैनल्टी में बढ़ोतरी की जाएगी, इसके साथ संलग्न है.

बोर्ड चाहता है कि न्यूनतम पैनल्टी में 1.7.2004 से की जाने वाली बढ़ोतरी को अनुपालन हेतु सर्व-संबंधित के नोटिस में लाया जाए. आम जनता को सूचित करने के लिए विभिन्न मीडिया माध्यमों से समय रहते व्यापक प्रचार भी किया जाए. समय सारणी, नियम पुस्तकें, नियमावलियों आदि में जहां कहीं भी अपेक्षित हो, आवश्यक परिवर्तन भी किए जाएं.

कृपया इस पत्र की पावती दें.

संलग्नक : दो

  
7.6.2004  
(ए.के. गोयल)

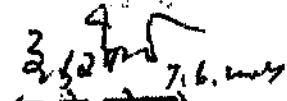
कार्यपालक निदेशक (यात्री विपणन)  
रेलवे बोर्ड.

सं.99/टी जी-V/5/1

नई दिल्ली, दिनांक 7/6/04

प्रतिलिपि प्रेषित -

1. विस एवं मुलेधि, सभी भारतीय रेलें
2. मुख्य वाणिज्य प्रबंधक, मुख्य जन संपर्क अधिकारी एवं मुख्य वाणिज्यिक प्रबंधक (पी एस), सभी भारतीय रेलें
3. महाप्रबंधक एवं वि.स. एवं मुलेधि, मेट्रो रेल, कोलकाता
4. अध्यक्ष एवं प्रबंध निदेशक, कोंकण रेल निगम लिमिटेड, बोलापुर भवन, सेक्टर-II, नवी मुम्बई-400614.
5. भारत के उप नियंत्रक एवं महालेखा परीक्षक (रेल)
6. प्रबंध निदेशक, क्रिस, चाणक्य पुरी, नई दिल्ली
7. सचिव, रेलवे बोर्ड.
8. रेलवे स्टॉफ कालेज, वडोदरा.
9. विधि सलाहकार, महानिरीक्षक, रे.सु.ब., का.नि.(वि.आ.), सलाहकार (सतर्कता), का.नि.(जन शिक्त्रयत), का.नि.सतर्कता (यातायात), निदेशक जन संपर्क
10. का.नि. (टी आर) को भारतीय रेल कोचिंग नियमावली जिल्द-I के नियम 534 और 537 में आवश्यक सुद्धि पची जारी करने हेतु.
11. निदेशक (सूचना एवं प्रसार) को आम जनता को सूचित करने के लिए विभिन्न मीडिया में समय रहते व्यापक प्रचार करने हेतु.
12. एन एफ आई आर, ए आई आर एफ
13. भारतीय रेल परिवहन प्रबंधन संस्थान, लखनऊ
14. भारतीय रेल सम्मेलन, चेम्सफोर्ड रोड, नई दिल्ली को भारतीय रेल सम्मेलन कोचिंग दर सूची संख्या-25 भाग-I (जिल्द-I) के नियम 226 (3) में आवश्यक सुद्धि पची जारी करने के लिए.
15. का.नि.या.ई. (कोचिंग) को सवारी डिब्बों में लगे नोटिस बोर्ड में आवश्यक परिवर्तन करने के लिए.
16. का. नि.(कोचिंग) को समय सारणी में परिवर्तन करने हेतु.

  
(ए. के. योसल)  
कार्यपालक निदेशक (यात्री वियणन)  
रेलवे बोर्ड.

-86-

भारत का राजपत्र  
The Gazette of India



असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (1)  
PART II—Section 3—Sub-section (1)  
प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 239]  
No. 239]

नई दिल्ली, बुधवार, जून 3, 2004/ज्यैष्ठ 13, 1926  
NEW DELHI, THURSDAY, JUNE 3, 2004/JYAISTHA 13, 1926

रेल मंत्रालय  
अधिसूचना

नई दिल्ली, 3 जून, 2004

सा.का.नि. 349(अ).—रेल (संशोधन) अधिनियम, 2003 (2003 का 56) की धारा 1 की उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केंद्रीय सरकार प्रत्येक 1 जुलाई, 2004 के दिन को उस तारीख के रूप में नियत करती है जिस दिन से उक्त अधिनियम के उपबंध प्रवृत्त होंगे।

[फा. सं. 99/टीजी-V/5/1]

वी.एन. माथुर, सचिव, रेलवे बोर्ड एवं पदेन अवर सचिव

टिप्पणी : मूल अधिनियम दिनांक 12-6-90 की सं.का.जा. 475(अ) द्वारा प्रकाशित किया गया था।

MINISTRY OF RAILWAYS

NOTIFICATION

New Delhi, the 3rd June, 2004

G.S.R. 349(E).—In exercise of the powers conferred by Sub-section (2) of Section 1 of the Railways (Amendment) Act, 2003 (56 of 2003), the Central Government hereby appoints the 1st day of July, 2004 as the date on which the provisions of the said Act shall come into force.

[F. No. 99/TG-V/5/1]

V. N. MATHUR, Secy., Railway Board &  
Ex-Officio Addl. Secy.

Note : The principal Act was published vide No. S.O. 475(E) dated 12-6-90.

  
**भारत का राजपत्र**  
**The Gazette of India**

असाधारण

**EXTRAORDINARY**

भाग II — खण्ड I

**PART II — Section I**

प्राधिकार से प्रकाशित

**PUBLISHED BY AUTHORITY**

सं 70] नई दिल्ली, बुधवार, दिसम्बर 31, 2003/पौष 10, 1925

No. 70] NEW DELHI, WEDNESDAY, DECEMBER 31, 2003/PAUSA 10, 1925

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

**MINISTRY OF LAW AND JUSTICE**  
(Legislative Department)

*New Delhi, the 31st December, 2003/Pausa 10, 1925 (Saka)*

The following Act of Parliament received the assent of the President on the 30th December, 2003 and is hereby published for general information:—

**THE RAILWAYS (AMENDMENT) ACT, 2003**  
No. 56 of 2003

[30th December, 2003.]

An act further to amend the Railways Act, 1989.

Be it enacted by Parliament in the Fifty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Railways (Amendment) Act, 2003.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

24 of 1989.

2. In section 137 of the Railways Act, 1989 (hereinafter referred to as the principal Act), in sub-section (3), for the words "fifty rupees", the words "two hundred and fifty rupees" shall be substituted.

Amendment of section 137.

Amendment of  
section 133.

3. In section 133 of the principal Act, in sub-section (3), for the words "fifty rupees", the words "two hundred and fifty rupees" shall be substituted.

T.K. VISWANATHAN,  
Secy. to the Govt. of India.